The Rajasthan Municipalities (Supply of Liveries to Employees) Rules, 1963

Published vide Notification No. Tax/F. 19 (Rules) DLB/63, dated 19-12-1963, Published in Rajasthan Gazette, Part 4-C, dated 20-8-1964

RJ744

In exercise of the powers conferred under sub-section (1) and clause (b) of subsection (2) of section 297 of the Rajasthan Municipalities Act, 1959 (Act No. 38 of 1959), the State Government hereby makes the following rules, namely: -

- **1. Short title, commencement and extent.** (a) These Rules shall be called "The Rajasthan Municipalities (Supply of Liveries to Employees) Rules, 1963."
- (b) These rules shall come into force after one month from the date of their publication in the Rajasthan Rajpatra.
- (c) These shall extend to all the Municipalities of Rajasthan.
- 2. Definitions. Unless there is anything repugnant in the subject or context:-
 - (a) "Act" means the Rajasthan Municipalities Act, 1959 (Act No. 38 of 1959).
 - (b) "Board" means a Municipal Board established or deemed to be established under the Act and includes a Municipal Councils.
 - (c) "Chairman" means the Chairman of a Board and includes the President of a Municipal Council.
 - (d) "Employee" means an employee of the Board.
 - (e) "Executive Officer" means the Executive Officer of a Board mid includes the Commissioner of a Municipal Council and the Secretary of a Board for which no Executive Officer has been appointed.
 - (f) "Sectional Head" means the Incharge of a section, Branch or department of the Board and includes Office Superintendent.
- **3.** Supply of liveries by the Board. Every Board shall [x x x] supply liveries to the following employees according to the types and scales of liveries as prescribed in the schedule appended to these rules.
 - (i) Class IV employees viz. Peon, Chowkidar, Jamadar, Gardener, Beldar, Motordriver, Pump driver. Cleaner, Mate, Bhisti, Scavenger, Fire Staff (where fire-Bridge is maintained), Mechanic, Helper, Fitter, [Wireman [,] Meter Readers] [and Conductor (City Bus Service)].
 - (ii) Other than Class IV employees, viz. All Inspectors, Tax Collector, Incharge Octroi Outpost, Fire Officer and Sub-Fire Officer, Revenue Officer, Assessor, Octroi Superintendent :

परन्तु सम्सत निरीक्षक (अलावा मुख्य सफाई निरीक्षक, सफाई निरीक्षक, सहायक सफाई निरीक्षक एंव कर निरीक्षक एंव कर निरीक्षक के , राजस्व अधिकारी, चुंगी अधाक्षक तथा कर निर्धारक अपनी वर्दियों अपने स्वयं के खर्चे से बनवायेंगे तथा इन्हें केवल बिल्ले तथा भुज पट्टियां ही प्रदान की जायेंगी, जैसा कि इन नियमों में संलग्न अनुसूचि में निहित है.

(b) All the employees as mentioned above shall be supplied liveries made of drill cloth :

Provided that in case of fire employees, the liveries shall be supplied as per police rules in force.

(c) The liveries shall be supplied so such of the employees as mentioned in class (a) above, who are either holding a substantive post in the Board or have completed two years continuous service or both.

- **4. Liveries shall be worn while on duty.** All the employees who are supplied with liveries or required to have their own uniforms must wear it while on duty. The liveries shall be kept by such employees in a clean and presentation condition. The Executive Officer and the Sectional Heads shall be responsible to see that this ride is strictly followed.
- **5. Inspection of liveries.** The Chairman, Executive Officer and all the sectional heads shall make periodical Inspections of liveries to ensure that they are kept in proper order. If at the time of inspection, it is found that any employee has not taken proper care of any article of his livery and is required to be replaced before it has outlived its prescribed life, such employee shall be required to pay for the cost of the article proportionate to the unexpired portion of its life.
- 6. Return of liveries. (a) In case an employee resigns from the service of the Board for any reason or leaves the service otherwise, shall, before so doing, return all the articles of livery which for the time being in his charge to the Executive Officer. The cost of any article found short shall be recovered from such employee proportionate to the un-expired portion of its life.
 - (b) Except badges and belts, no article of liveries shall be taken back from such employee if it has been used for the prescribed period.
- **7. Timely supply of liveries.** It shall be the duty of the Executive Officer to see that timely supply of liveries are made to the employees and that all the accounts relating thereto are maintained properly.
- **8. Washing charges.** The washing charges of the liveries supplied to the employees shall be borne by such employees and shall, in no case, be paid out of the Municipal Fund.
- **9.** Power of State Government. Notwithstanding anything contained in any of the provisions of the above rules, the State Govern merit shall have power to relax or modify the rules for a particular Board or in general, as the case may be.